

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1629
ANSWERED ON:05.03.2015
GRAM NYAYALAYAS
Tharoor Dr. Shashi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of targets set and achieved for setting up of Gram Nyayalayas in the country under the Gram Nyayalayas Act, 2008 so far along with the funds released during each of the last three years for the purpose, State/UT-wise;
- (b) the steps being taken by the Union Government to address the problems indicated by various States in setting up these Nyayalayas and enable them to set up remaining Nyayalayas under the said Act;
- (c) the steps taken/being taken by the Government to ensure expeditious disposal of cases lying pending in these Nyayalayas; and
- (d) the other steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d) In terms of Section 3 (1) of the Gram Nyayalayas Act, 2008, it is for the State Governments to establish Gram Nyayalayas in consultation with the respective High Courts. State-wise progress of setting up of Gram Nyayalayas and the financial assistance provided to State Governments during the last three years and current year is as under:

SI. State Gram Amount released (Rs. in Lakhs)
No. Nyayalayas
Notified
2011-12 2012-13 2013-14 2014-15

1 Madhya Pradesh	89	156.80	0.00	284.80	0.00
2 Rajasthan	45	144.00	243.00	215.20	71.78
3 Karnataka	2	25.20	0.00	0.00	0.00
4 Orissa	16	110.60	0.00	0.00	0.00
5 Maharashtra	18	9.60	15.80	0.00	100.80
6 Jharkhand	6	0.00	75.60	0.00	0.00
7 Goa	2	0.00	25.20	0.00	0.00
8 Punjab	2	0.00	25.20	0.00	0.00
9 Haryana	2	0.00	25.20	0.00	0.00
10 Uttar Pradesh	12	0.00	0.00	0.00	127.42
Total	194	446.20	410.00	500.00	300.00

Majority of States have now set up regular courts at Taluka level Further, reluctance of police officials and other State functionaries to invoke jurisdiction of Gram Nyayalayas, lukewarm response of the Bar, non-availability of notaries and stamp vendors, problem of concurrent jurisdiction of regular courts are other issues indicated by the States which are coming in the way of operationalization of the Gram Nyayalayas.

The issues affecting operationalization of the Gram Nyayalayas were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7th April, 2013. It was decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas wherever feasible, taking into account their local problems. The focus is on setting up Gram Nyayalayas

in the Talukas where regular courts have not been set up.